

High Court of Sikkim

Record of proceedings

I.A. No. 01 of 2023 in CRL.L.P/41/2023/(Filing No.)

State of Sikkim

Applicant

VERSUS

Pratiksha Rai and Another

Respondents

Date : **25-09-2024**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Applicant Mr. S. K. Chettri, Additional Public Prosecutor.

For Respondents Mr. Yozan Rai, Advocate.

ORDER

Rai, J.

Learned Counsel Mr. Yozan Rai enters appearance for the Respondents today and submits that he has filed his Vakalatnama.

It is submitted by Learned Additional Public Prosecutor that on the last date he had erroneously made a submission regarding the absence of the Counsel for the Respondents due to a misunderstanding of the communication received by him from another Counsel and apologizes for the same.

I.A. No.01 of 2023 is an application filed by the Applicant under Section 5 of the Limitation Act, 1963, seeking condonation of 56 days' delay in filing the instant Appeal.

Learned Counsel for the Respondents seeks to file a response thereto.

List for hearing on the I.A. *supra* on 13-11-2024, in the interregnum, let response be filed.

Judge
25-09-2024

Judge
25-09-2024